

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-672/ND/2019

IN THE MATTER OF:

M/s. Kotak Mahindra Bank Ltd.

....Applicant

Vs.

M/s. Kew Precision Parts Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 30.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Dhruv Gupta, Adv.

For the Respondent : Mr. Prakhar Mithal, Adv.

ORDER

We have heard Ld. Counsels for both the parties. The reply of the Corporate Debtor has been filed and has appeared on the e-portal of the Tribunal and a copy has also been received by the Financial Creditor. In compliance of Supreme Court order the parties have been allowed to file fresh pleadings. The additional pleadings have been filed by the Financial Creditor. Ld. Counsel for the Corporate Debtor desires to file his reply to those pleadings. 2 weeks time is granted. List the matter on **22.12.2022**.

— Sd —

(RAHUL BHATNAGAR)
MEMBER (T)

Amit Tiwari

— Sd —

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)